



**THE INDIAN POWER ALCOHOL (AMENDMENT)
ACT, 1952**

No. LXXIII of 1952



Repealed by Act 36 of 1957.

[26th December, 1952]

An Act to amend the Indian Power Alcohol Act, 1948.

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the Indian Power Alcohol (Amendment) Act, 1952.

2. Amendment of section 1, Act XXII of 1948.—In sub-section (2) of section 1 of the Indian Power Alcohol Act, 1948 (hereinafter referred to as the principal Act), for the words and letter “except Part B States”, the words “except the State of Jammu and Kashmir” shall be substituted.

3. Substitution of new section for section 2 in Act XXII of 1948.—For section 2 of the principal Act, the following section shall be substituted, namely:—

“2. *Declaration as to expediency of control by the Union.*—It is hereby declared that it is expedient in the public interest that the Union should take under its control the power alcohol industry.”

4. Validation of certain acts and indemnity in respect thereof.—All acts of executive authority, proceedings and sentences which have been done, taken or passed with respect to, or on account of, power alcohol during the period commencing on the 26th day of January, 1950, and ending with the commencement of the Industries (Development and Regulation) Act, 1951 (LXV of 1951), by the Government or by any officer of the Government or by any other authority in the belief or purported belief that the acts, proceedings or sentences were being done, taken or passed under the Indian Power Alcohol Act, 1948, shall be as valid and operative as if they had been done, taken or passed in accordance with law, and no suit or other legal proceeding shall be maintained or continued against any authority whatsoever on the ground that any such acts, proceedings or sentences were not done, taken or passed in accordance with law.

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